
(2020) 10 SHI CK 0414

In the High Court Of Himachal Pradesh

Case No : Civil Miscellaneous Petition (M) No. 1455 Of 2019

State Of Himachal Pradesh And Another	APPELLANT
Vs	
Chamaru Ram And Another	RESPONDENT

Date of Decision : 12-10-2020

Acts Referred:

Citation : (2020) 10 SHI CK 0414

Hon'ble Judges : L. Narayana Swamy, CJ;Anoop Chitkara, J

Bench : Division Bench

Advocate : Ashok Sharma, Adarsh K. Sharma, Ritta Goswami, Nand Lal Thakur, Parvesh Kumar

Final Decision : Dismissed

Judgement

L. Narayana Swamy, CJ

1. By way of the instant limitation petition, the applicants have sought condonation of delay of 2 years 2 months and 5 days, which has crept in in filing the appeal.
2. The judgment sought to be challenged by way of the appeal has been passed on 20th April, 2017 and the applicants have filed the appeal alongwith the limitation petition on 20th August, 2019.
3. The explanation given by the applicants for the delay is that it took more than two years for intra departmental communications to take a decision to challenge the judgment passed in the writ petition.
4. We are not satisfied with the explanation given by the applicants. Accordingly, the limitation petition seeking condonation of delay in filing the appeal is rejected, so also, the appeal, being time barred.